

**By E-mail.**

**READ** :- The Corrigendum published by the Hon'ble High Court Bombay bearing No. P-07002/2006, dtd. 03/11/2006.

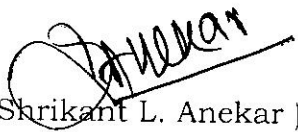
**READ** :- District Court Order No.B-04/EB-03/17/2020, dtd.16/03/2020.

**ORDER :-**

**NO. B-04/E.B.03/ 110 /2021** : The Undersigned is pleased to pass the following order **with immediate effect.**

Shri. M. V. Kurtadikar, District Judge - 1 & Additional Sessions Judge, Ahmednagar is nominated as the Appellate Authority under the Right to Information Act, 2005, to deal with all appeals under the Act, arising out of the orders passed by the Public Information Officer, i.e. The Registrar, District and Sessions Court, Ahmednagar.

District Court, Ahmednagar, ))  
Date :- 19/06/2021. ))

  
( Shrikant L. Anekar )  
Principal District and Sessions Judge,  
**AHMEDNAGAR**

**NO. B-04/E.B.03/ 110 /2021.**

**Copy forwarded for information & necessary action to :-**

- Shri. M. V. Kurtadikar, District Judge-1 & Addl. Sessions Judge, Ahmednagar.
- Shri. A. M. Shete, District Judge - 4 & Addl. Sessions Judge, Ahmednagar.
- All the Judicial Officers working in Ahmednagar District.

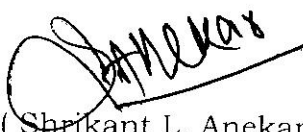
**All the Principal Judicial Officers in Ahmednagar District are directed to change in the Board and publish on the Notice Board.**

- The District Collector, Ahmednagar.
- The Manager, Government Press, Yerwada Central Prison, Pune-6. with request to publish in Departmental Gazette.
- All the Head of Branches, District Court, Ahmednagar.

**The concern Superintendents are directed to publish on the District Court Website and Notice Board.**

- Order file.

District Court, Ahmednagar, ))  
Date :- 19/06/2021. ))

  
( Shrikant L. Anekar )  
Principal District and Sessions Judge,  
**AHMEDNAGAR**